

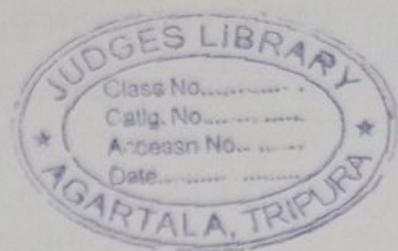
Tripura Consumer Protection Rules, 1987

As amended upto 9th amendment, dated 16.08.2016
& Notification dated, 16.09.2016





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GOVERNMENT OF TRIPURA
FOOD AND CIVIL SUPPLIES DEPARTMENT

THE TRIPURA CONSUMER PROTECTION RULES, 1987

Published in the
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*Agartala, Monday, September 28, 1987 A. D.
Asavina 6, 1909 S. E.*

GOVERNMENT OF TRIPURA
FOOD AND CIVIL SUPPLIES DEPARTMENT

No. F. 3(36)-FSD/82(II)

Dated, Agartala, the 26th September, 1987.

NOTIFICATION

In exercise of the powers conferred by sub-section (2) of section 30 of the Consumer Protection Act, 1986 (68 of 1986), State Government hereby makes the following Rules namely :—

1. SHORT TITLE AND COMMENCEMENT :—

- (1) These rules may be called the Tripura Consumer Protection Rules, 1987.
- (2) They shall come into force on the Second day of October, 1987.



2. DEFINITIONS :—

In these rules, unless the context otherwise requires :—

- (a) "Act" means the Consumer Protection Act, 1986 (68 of 1986) ;
- (b) "agent" means a person duly authorised by a party to present any complaint or appeal or reply on its behalf before the State Commission or the District Forum ;
- (c) "appeallant" means a party which makes an appeal against the order of the District Forum ;
- (d) "memorandum" means memorandum of appeal filed by the appellent ;
- (e) "Opposit party" means a person who answers complaint or claim ;
- (f) "president" means the President of the State Commission or District Forum as the case may be ;
- (g) "respondent" means person who answers any memorandum of appeal ;
- (h) "State" includes union territories.

3. SALARIES AND OTHER ALLOWANCES AND TERMS AND CONDITIONS OF THE PRESIDENT AND MEMBERS OF THE DISTRICT FORUM (SECTION 10(3)) :—

- (1) The president of the District Forum shall receive the salary of the judge of a District Court if appointed on whole-time basis or an honorarium of Rs. (150/-) per day if appointed on part-time basis. Other members if sitting on whole time basis, shall receive a consolidated honorarium of Rs. 2000 per month and if sitting on part time basis, a consolidated honorarium of Rs. 100/- per day for the sitting.
- (2) The president and the members of the District Forum shall be entitled for such travelling allowance and daily allowance on official tour as are admissible to Grade I officer of the State Government.
- (3) The salary, honorarium and other allowances shall be defrayed out of the Consolidated Fund of the State Government.
- (4) Before appointment, the president and members of the District Forum shall have to take an undertaking that he does not and will not have any such financial or other interests as is likely to affect prejudicially his functions as a member.

- (5) In addition of provisions of section 10(2), State Government may remove from the office, the president and member of a District Forum who :—
- (a) has been adjudged an insolvent, or
 - (b) has been convicted of an offence which in the opinion of the State Government, involves moral turpitude, or
 - (c) has become physically or mentally incapable of acting as such member, or
 - (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a member, or
 - (e) has so abused his position as to render his continuance in office prejudicial to the public interest.

Provided that the president or member shall not be removed from his office on the ground specified in clauses (d) and (e) of the sub-rule (5) except on an inquiry held by State Government in accordance with such procedure as it may specify in this behalf and finds the member to be guilty of such ground.

- (6) The terms and conditions of the service of the President and the members of the District Forum shall not be varied to their disadvantage during their tenure of office.
- (7) Where any vacancy occurs in the office of the president of the District Forum, the seniormost (in order of appointment) member of District Forum, holding office for the time being, shall discharge the functions of the president until a person appointed to fill such vacancy assumes the office of the president of the District Forum.
- (8) When the president of the District Forum is unable to discharge the functions owing to absence, illness, or any other cause, the seniormost (in order to the appointment) member of the District Forum shall discharge the functions of the president until the day on which the president resumes the charge of his functions.
- (9) The president or any member ceasing to hold office as such shall not hold any appointment in or be connected with the management or administration of an organisation which have been the subject of any proceeding under the Act during his tenure for a period of 5 years from the date on which ceases to hold such office.

4. PLACE OF SITTING AND OTHER MATTERS RELATING TO DISTRICT FORUM [Section 14 (3)]:—

- (1) The office of the District Forum shall be located at the headquarter of the District. Where State Government decides to establish a single District Forum having jurisdiction over more than one district, it shall notify the place jurisdiction of the District Forum so established.
- (2) The working days and the office hours of the District Forum shall be the same as that of the State Government.
- (3) The official seal and emblem of the District Forum shall be such as the State Government may specify.
- (4) Sitting of the District Forum, as and when necessary shall be convened by the president.
- (5) No act for proceedings of the District Forum shall be invalid by reason only of the existence of any vacancy among its members or any defect its constitution.
- (6) State Government shall appoint such staff, as may be necessary to assist the District Forum in its day to day work and perform such other functions as are provided under these rules, or assigned to it by the president. The salary payable to such staff shall be defrayed out of the Consolidated Fund of the State Government.
- (7) Where the opposite party admits the allegation made by the complainant the District Forum shall decide the complaint on the basis of the merit of the case documents present before it.
- (8) If during the proceedings conducted under section 13, District Forum fixes a date for hearing of the parties, it shall be obligatory on the complaint and opposite party or its authorised agent to appear before the District Forum on such date of hearing or any other date to which hearing could be adjourned. Where the complainant or his authorised agent fails to appear before the District Forum on such day, the District Forum may in its discretion either dismiss the complaint for default or decide it on merit. Where the opposite party or its authorised agent fails to appear on the day of hearing, District Forum may decide the complaint ex-parte.
- (9) While proceeding under sub-rule (8), the District Forum may on such terms as it may think fit and at any stage, adjourn the hearing of the

complaint but not more than one adjournment shall ordinarily be given and the complaint should be decided within 90 days from the date of notice received by the opposite party where complaint does not require analysis or testing of the goods and within 150 days if it requires analysis or testing of the goods.

- (10) Orders of the District Forum shall be signed and dated by the members of the District Forum constituting the Bench and shall be communicated to the parties free of charge.

5. PROCEDURE TO BE ADOPTED BY THE DISTRICT FORUM FOR ANALYSIS AND TESTING OF THE GOODS
(SECTION 13 (1) (c) :—

Under Section 13 (1) (c), if considered necessary, the District Forum may direct the complainant to provide more than one sample of the goods in clean containers with stopper properly fixed on them.

- (2) On receiving the samples of such goods, the District Forum shall seal it and fix labels on the containers carrying following information :—

- (i) name and address of the appropriate laboratory to whom sample will be sent for analysis and test ;
- (ii) name and address of the District Forum
- (iii) case number
- (iv) seal of the District Forum.

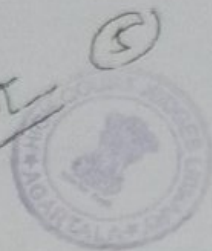
- (3) The sample will be sent to the appropriate laboratory by the District Forum for sending report within 45 days or within such extended time as may be granted by the District Forum after specifying the nature of the defect alleged and date of submission of the report.

6. SALARY AND OTHER ALLOWANCES AND TERMS AND CONDITIONS OF THE PRESIDENT AND MEMBERS OF THE STATE COMMISSION [SECTION 16 (2)] :

- (1) President of the State Commission shall receive the salary of the judge of the High Court if appointed on whole-time basis or a consolidated honorarium of Rs. 200 per day for the sitting if appointed on part-time basis. Other members, if sitting on whole time basis, shall receive a consolidated honorarium of Rs. 3000/- per month and if sitting

on part time basis, a consolidated honorarium of Rs. 150/- per day for the sitting.

- (2) The President and the Members of the State Commission shall be eligible for such travelling allowance on official tour as are admissible to Grade- I Officer of the State Government.
- (3) The salary, honorarium, other allowances shall be defrayed out of the consolidated Fund of the State Government.
- (4) President and the member of the State Commission shall hold office for a term of five years or upto the age of 65 years whichever is earlier and shall not be eligible for renomination :—
Provided that President and member may :—
 - (a) By writing under his hand and addressed to the State Government resign his office any time ;
 - (b) be removed from his office in accordance with provisions of sub-rule 5.
- (5) The State Government may remove from office, President or a member of the State Commission who :—
 - (a) has been adjudged an insolvent, or
 - (b) has been convicted of an offence which in the opinion of the State Government, involves moral turpitude, or
 - (c) has become physically or mentally incapable of acting as such member, or
 - (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a member, or
 - (e) has so abused his positions to render his continuance in office prejudicial to the public interest. Provided that the President or a member shall not be removed from his office on the ground specified in clauses (d) and (e) of sub-rule (5) except on an inquiry held by State Government in accordance with such procedure as it may specify in this behalf and finds the members to be guilty of such ground.
- (6) Before appointment, President and a member of the State Commission shall have to take an undertaking that he does not and will not have any such financial or other interests as is likely to affect prejudicially his functions as such member.
- (y) The terms and conditions of the service of the President and the



members of the State Commission shall not be varied to their disadvantage during their tenure of office.

- (8) Every vacancy caused by resignation and removal of the President or any other member of the State Commission under sub-rule (4) or otherwise shall be filled by fresh appointment.
- (9) Where any such vacancy occurs in the office of the President of the State Commission, the seniormost (in order of appointment) member, holding office for the time being, shall discharge the functions of the President until a person appointed to fill such vacancy assumes the office of the President of the State Commission.
- (10) When the President of the State Commission is unable to discharge the functions owing to absence, illness or any other cause, the seniormost (in order to the appointment) member of the State Commission shall discharge the functions of the President unit the day on which the President resumes the charge of his functions.
- (11) The President or any member ceasing to hold office as such shall not hold any appointment in or be connected with the management or administrations of an organisation which have been the subject of any proceeding under the Act during his tenure for a period of 5 years from the date on which he ceases to hold such office.

7. PLACE OF SITTING AND OTHER MATTERS RELATING TO STATE COMMISSION [SECTION 14(3) READ WITH SECTION 18]:

- (1) Office of the State Commission shall be located at the capital of the State.
- (2) The working days and the office hours of the State Commission shall be the same as that the State Government.
- (3) The official seal and emblem of the State Commission shall be such as the State Government may specify.
- (4) Sitting of the State Commission, as and when necessary, shall be convened by the President.
- (5) No act or proceedings of the State Commission shall be invalid by reasons only of the existance of any vacancy among its members or any defect in its constitution thereof.

- (6) State Government shall appoint such staff, as may be necessary to assist the State Commission in its work and perform such other functions as are provided under these rules or assigned to it by the President. The salary payable to such staff shall be defrayed out of the Consolidated of the State Government.
- (7) Where the opposite party admits the allegation made by the complainant, the State Commission shall decide the complaint on the basis of the merit of the case and documents present before it.
- (8) If during the proceedings conducted under section 13, State Commission fixes a date of hearing of the parties, it shall be obligatory on the complainant and opposite party or his authorised agent to appear before the State Commission such date of hearing or any other date to which hearing could be adjourned. Where the complainant or his authorised agent fails to appear before the State Commission on such day, the State Commission may in its discretion either dismiss the complaint for default or decide it on merit. Where the opposite party or its authorised agent fails to appear on the day of hearing, the State Commission may decide the complaint *ex parte*.
- (9) While proceedings under sub-rule (8) the State Commission may, on such terms as it may think fit and at any stage adjourn the hearing of the complaint but not more than one adjournment shall ordinarily be given and the complaint should be decided within 90 days from the date of notice received by the opposite party where complaint does not require analysis or testing of the goods.
- (10) Orders of the State Commission shall be signed and dated by the members of the State Commission constituting the Bench and shall be communicated to parties free of charge.

8. PROCEDURE FOR HEARING APPEAL (SECTION 15) :

- (1) Memorandum shall be presented by the appellant or his authorised agent to the State Commission in person or sent by registered post addressed to the Commission.
- (2) Every memorandum filed under sub-rule (1) shall be in legible handwriting, preferably typed and shall set forth concisely under distinct heads, the grounds of appeal without any argument or narrative and such ground shall be numbered consecutively.

- (3) Each memorandum shall be accompanied by the certified copy of the order of the District Forum appealed against and such of the documents as may be required to support grounds of objection mentioned in the memorandum.
- (4) When the appeal is presented after the expiry of period of limitation as specified in the Act, memorandum shall be accompanied by an application supported by an affidavit setting forth the fact on which appellants relies to satisfy the State Commission that he has sufficient cause for not preferring the appeal within the period of limitation.
- (5) The appellants shall submit four copies of the memorandum to the State Commission for official purpose.
- (6) On the date of hearing or any other day to which hearing, may be adjourned, it shall be obligatory for the parties or their authorised agents to appear before the State Commission. If appellants or his authorised agent fails to appear on such date, the State Commission may, in its discretion either dismiss the appeal or decide it on the merit of the case. If respondent or his authorised agents fail to appear on such date, the State Commission shall proceed ex parte and shall decide the appeal ex-parte on merits of the case.
- (7) The appellants shall not, except by leave of the State Commission, urge or be heard in support of any ground of objections not set forth in the memorandum but the State Commission, in deciding the appeal, shall not confine to the grounds of objection set forth in the memorandum or taken by leave of the State Commission under this rule : Provided that the Commission shall not rest its decision on any other grounds unless the party who may be affected thereby, has been given, at least one opportunity of being heard by the State Commission.
- (8) State Commission may, on such terms as it may think fit and at any stage, adjourn the hearing of appeal, but not more than one adjournment shall ordinarily be given and the appeal be decided within 90 days from the first date of hearing.
- (9) Order of the State Commission on appeal shall be signed and dated by the members of the State Commission constituting the Bench and shall be communicated to the parties free of charge.

By Order of the Governor,
D. RAY,
Commissioner & Secretary,
Government of Tripura.



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Tripura Gazette, Extraordinary Issue, April 7, 1995 A. D.

Government of Tripura
Civil Secretariat
Food & Civil Supplies Department

No. F. 3 (29)-FSD/87

Dated, Agartala, the 15th March, 1995.

NOTIFICATION

In exercise of the powers conferred by Sub-Section (2) of Section 30 of the Consumer Protection Act, 1986 (No. 68 of 1986), the State Government hereby makes the following Rules further to amend the Tripura Consumer Protection Rules, 1987 namely :—

1. SHORT TITLE AND COMMENCEMENT :—

- (i) These Rules may be called the Tripura Consumer Protection (3rd Amendment) Rules, 1994.
- (ii) They shall come into force at once.

2. AMENDMENT OF RULE 6 :—

For Sub-Rule (4) of Rule 6 of the Tripura Consumer Protection Rules, 1987, the following Sub-Rule shall be substituted, namely :—

“(4) President and a Member of the State Commission may resign his office by writing under his hand and addressed to the State Government.

3. INSERTION OF NEW RULES 9 AND 10 :—

After rule 8 of the Principal Rule, the following rules shall be inserted, namely :—

“9. THE CONSTITUTION OF THE CONSUMER PROTECTION COUNCIL FOR TRIPURA AND THE WORKING GROUP.

(1) The State Government shall, by Notification in the official Gazette, constitute the Consumer Protection Council for Tripura (hereinafter referred to as the State Council) which shall consist of the following 65 (sixtyfive) members, namely :—

- (a) The Minister-in-Charge of the Department of Food and Civil Supplies who shall be the Chairman of the State Council ;
- (b) Shri Pabitra Kar, M.L.A. who shall be the Vice-Chairman of the State Council.
- (c) The Chief Secretary, Government of Tripura ;

- (d) The Commissioner/Secretary, Government of Tripura Health & Family Welfare Department ;
 - (e) The Commissioner/Secretary, Government of Tripura, Rural Development Department ;
 - (f) The Commissioner/Secretary, Government of Tripura, Co-operation Department ;
 - (g) The Commissioner/Secretary, Government of Tripura, Industries Department ;
 - (h) The Commissioner/Secretary, Government of Tripura, Revenue Department ;
 - (i) The District Magistrate & Collector, West Tripura, Agartala ;
 - (j) The District Magistrate & Collector, South Tripura, Udaipur ;
 - (k) The District Magistrate & Collector, North Tripura, Kailashahar ;
 - (l) Chairperson/Administrator, Agartala Municipality ;
 - (m) The Zonal Manager, Food Corporation of India (N.E.) Gauhati ;
 - (n) The Chairman/Administrator, Tripura State Co-operation Consumers' Federation Ltd., Agartala ;
 - (o) Members, Legislative Assembly-not less than twelve ;
 - (p) Representatives of Sub-Divisional Supply Advisory Committee-not less than fourteen ;
 - (q) Representatives of Women-not less than six ;
 - (r) Representatives of Farmers, Trade & Industries-not less than seven ;
 - (s) Representatives of Consumer Organisations or Consumers or Voluntary Organisations-not less than six ;
 - (t) Persons capable of representing consumer interest not specified above-not less than five ;
 - (u) The Commissioner/Secretary, Government of Tripura Food & Civil Supplies Department shall be the Member-Secretary of the State Council ;
- (2) The Term of the State Council shall be 3 (three) years ;
- (3) Any member may, by writing under his hand to the Chairman of the State Council, resign from the Council. The vacancies so caused or otherwise, shall be filled up from the same category by the State Government and such person shall hold office so long as the member whose place he fills would have been entitled to hold office, if the vacancy had not occurred."

10. PROCEDURE OF THE STATE COUNCIL.

Under sub-section (4) of section 7, the State Council shall observe the following procedure in regard to the transaction of its business —

- (1) The meeting of the State Council shall be presided over by the Chairman. The Vice-Chairman shall preside over the meeting of the Council in the absence of the Chairman. In the absence of the Chairman and the Vice-Chairman, the State Council shall elect a Member to preside over that meeting of the Council.
- (2) Each meeting of the State Council shall be called by giving not less than ten days from the date of issue of notice in writing to every Member.
- (3) Every notice of a meeting of the State Council shall specify the place and the day and hour of the meeting and shall contain a statement of business to be transacted thereat.
- (4) No proceeding of the State Council shall be invalid merely by reasons of existence of any vacancy in or any defect in the constitution of the State Council.
- (5) For the purpose of performing its function under the Act, the State Council may constitute from amongst its members, such working groups as it may be necessary and every working group so constituted shall perform such functions as are assigned to it by the State Council. The findings of such working groups shall be placed before the State Council for its consideration.
- (6) The non-official member shall be entitled to actual and fro fare and a daily allowance at the highest rate that is admissible to State Government Group "A" officer per day for attending the meeting of the State Council or any Working Group. Members of Legislative Assembly shall be entitled to travelling and daily allowances at such rates as are admissible to such Members.
- (7) The resolution passed by the State Council shall be recommendatory in nature.

By Order of the Governor.

OM PRAKASH
Commissioner to the
Government of Tripura.

GOVERNMENT OF TRIPURA
DEPARTMENT OF FOOD CIVIL SUPPLIES
AND CONSUMER AFFAIRS

Nb.F.7. 11(19)-DF/2002

Dated, Agartala, the 21/10/2003

NOTIFICATION

In exercise of the powers conferred under Sub-section(2) of Section-30 of the Consumer Protection Act-1986 (68 of 1986), the State Government hereby makes the following rules to amend the Tripura Consumer Protection Rules, 1987, namely :-

(1) Short title, extent and commencement :-

- (a) The Rules may be called the "Tripura consumer Protection (5th Amendment) Rules," 2003.
(b) They shall come into force from the date of its publication in the official Gazette.

(2) Amendment to the Tripura Consumer Protection Rules, 1987 :-

- (a) In the Tripura Consumer Protection rules, 1987, (herein after referred to as Principal Rules), following amendment is made. In Clause-3 (5) a new Clause shall be inserted at Serial No. (f) as follows: " The State Government may remove from office, the President or any Member of the District Forum who remains absent in 3 consecutive sittings except for reasons beyond his control

Provided that the President or member shall not be removed from his office on the ground specified in clauses (d) (e) and (f) of sub rule (5) except on an inquiry held by State Government in accordance with such procedure as it may specify in this behalf and finds the President or member to be guilty of such ground"

- (b) In Clause -6 (5) a new Clause shall be inserted at Serial No. (f) as follows: "The State Government may remove from office, the President or any Member of the State Commission who remains absent in 3 consecutive sittings except for reasons beyond his control.

Provided that the President or a member shall not be removed from his office on the ground specified in clauses (d) (e) and (f) of sub rule (5) except on an inquiry held by State Government in accordance with such procedure as it may specify in this behalf and finds the President or member to be guilty of such ground"

By order of the Governor

(B. S. Sinha)

Commissioner-Cum-Secretary
Govt. of Tripura



Registered No. M. E. 930

TRIPURA



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, September 26, 2008 A. D. Asvina 4, 1930 S. E.

PART-I—Orders and Notifications by the Government of Tripura.
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
FOOD, CIVIL SUPPLIES AND
CONSUMER AFFAIRS DEPARTMENT

NO.F. 7-11(10)-DF/2003

Dated, Agartala, the 27th August, 2008.

NOTIFICATION

In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986 (NO.68 of 1986), the Governor hereby makes the following rules further to amend, the Tripura Consumer Protection Rules, 1987, namely :-

1. **Short title, extent and commencement**

(1) These rules may be called the Tripura Consumer Protection (Sixth Amendment) Rules, 2008.

(2) They shall extend to the whole of Tripura.

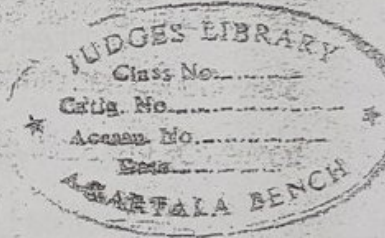
(2) They shall come into force from the date of their publication in the Official Gazette.

2. **Amendment of sub rule (1) of Rule 4**

In sub rule (1) of Rule 4 after the words "of the District" the punctuation "stop" shall be substituted by the punctuation "comma" and thereafter the words "or, the Sub-Divisional Head Quarters falling within the jurisdiction of the District as may be notified by the State Government" shall be added.

3. **Amendment of sub-rule (4) of Rule 6**

In sub-rule (4) of the Principal Rules for the words, "President & Members of the State Commission shall hold office for a term of five years or up to the age of 65 years, whichever is earlier and shall not be eligible for renomination" the following words shall be substituted, namely:



"President & Members of the State Commission shall hold office for a term of five years or up to the age of 67 years whichever is earlier and shall be eligible for re-appointment, subject to the provisions of the Consumer Protection Act, 1986."

4. Amendment of Rule 6

In Rule 6 of the Principal Rules, after sub-rule 11, the following sub-rule shall be added, namely: -

"(12)-The State Commission shall consist of the President and two other members, one of whom, shall be woman".

5. Amendment of Rule 8

In Rule 8 of the Principal Rules after sub-rule 5 the following sub-rule shall be inserted, namely: -

"(5 A)--No appeal by a person, who is required to pay any amount in terms of an order of the District Forum shall be entertained by the State Commission unless the appellant has deposited fifty percent of that amount or Rs. 25,000/- (Twenty five thousand), whichever is less, into the State Consumer Welfare Fund, or, in absence of such fund, into such other account as may be notified by the State Government from time to time."

6. Amendment of Rule 9

For Sub-rule (1) of Rule 9 [as inserted by the Tripura Consumer Protection (Fourth Amendment) Rules, 1996] the following provision shall be substituted, namely: -

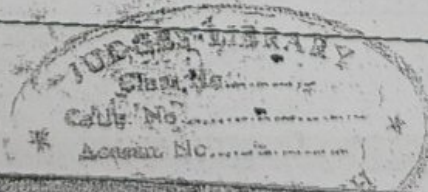
"(1) State Government shall, by notification in the Official Gazette, constitute the Consumer Protection Council for Tripura which shall consist of not less than 40 members, 10 of whom, shall be nominated by the Central Government."



Insertion of Rule 11 and 12

After Rule 10[as inserted by the Tripura Consumer Protection (Fourth Amendment) Rules, 1996] in the Principal Rules, the following rules shall be inserted, namely: -

- "11. (1)-There shall be a District Consumer Protection Council in each district of the State consisting of not less than forty official and non official members directly or indirectly associated with consumer protection and consumer welfare.
- (2) The District Magistrate & Collector of the District shall be its Chairman.
- (3) District Consumer Protection Council shall be constituted / re-constituted by the Govt. by notification to be published in the Gazette.
- (4) The object of the council is to protect and promote the interest of the Consumer with the jurisdiction of the respective district as laid down in sub-section (a) to (f) of section 4 of the Consumer Protection Act, 1986, and the District Consumer Protection Council shall act as an advisory body.
- (5) Meeting of the Council shall be held at least twice in a year.
- (6) The District Council shall meet at such time and place within the District as the Chairman may decide.
- (7) The meeting shall be convened by the Chairman.
- (8) Recommendations / resolutions of the meeting shall be recorded in a resolution book to be kept in the office of the D.M. & Collector concerned.
- (9) Minutes /resolutions etc./ record of discussion etc. of the meetings shall be issued by the chairman of the council.
- 10) Additional District Magistrate & Collector of the concerned district shall act as Member-Secretary of the Council.



12. Where an order is passed by the District Forum in exercise of the powers conferred by clause (d) of Sub-section 1 of section 14 directing the opposite party to pay such amount as determined by it on account of loss or injury suffered due to defects in goods complained against or alleged deficiency of service to a large number of consumers who are not identifiable, conveniently, the concerned District Forum shall arrange to deposit the amount of compensation so received into the State Consumer Welfare Fund and in absence of such fund shall arrange to deposit the amount by check / demand draft into such other account as may be notified by State-Govt. from time to time.

By order of the Governor,

B.K.Ray
Commissioner & Secretary
Government of Tripura.



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, May 13, 2010 A. D. Vaishakha 23, 1932 S. E.

Part - I - Orders & Notifications by the Government of Tripura,
the High Court, Government Treasury etc.Government of Tripura
Food, Civil Supplies and Consumer Affairs Department
Agartala.

No. F.7-11(10)-DF/2008

Dated, Agartala, the 7th May, 2010.

NOTIFICATION

In exercise of the powers conferred by sub section (2) of Section 30 of the Consumer Protection Act, 1986 (No. 68 of 1986), the Governor hereby makes the following rules further to amend the Tripura Consumer Protection Rules, 1987, namely:-

1. Short title, extent and commencement :-

(1). These rules may be called the Tripura Consumer Protection (Seventh Amendment) Rules, 2010.

(2). They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of rule 3 :-

In rule 3 of the Tripura Consumer Protection Rules, 1987 (here in after referred to as the Principal rules), in sub rule (1),

(i) for the word and figure " Rs. 100/-" the word and figure " Rs. 200/-" shall be substituted;

(ii) at the end of sub Rule (1) of Rule 3, after the word 'sitting' the following words shall be inserted namely :-

Every member shall get Rs. 800/- per month as conveyance allowance if no official conveyance is provided.

3. Amendment of rule 6 :-

In rule 6 of the principal rules, in sub rule (1),

(i) for the word and figure " Rs 150/-" the word and figure "Rs 300/-" shall be substituted;

(ii) at the end of sub Rule (1) of Rule 6 after the word 'sitting' the following words shall be inserted namely :-

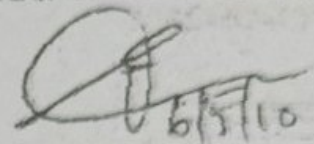
Every member shall get Rs. 1000/- per month as conveyance allowance if no official conveyance is provided.

4. Amendment of rule 3 :-

In rule 3 of the principal Rules, sub rule (5A) shall be substituted, with the following:-

" (5A) The amount payable by the appellant in terms of section 15 of Act shall be deposited with the State Commission, which shall maintain a bank account for the purpose, by account payee cheque or draft only."

By order of the Governor.



(G. KAMESHWARA RAO)
PRINCIPAL SECRETARY
GOVERNMENT OF TRIPURA

TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Tuesday, February 14, 2012 A. D., Magha 25, 1933 S. E.

PART-I:- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
FOOD, CIVIL SUPPLIES AND
CONSUMER AFFAIRS DEPARTMENT**

NO.F. 7-11(10)-DF/2008

Dated, Agartala, the 14th February, 2012.

NOTIFICATION

In exercise of the powers conferred by sub section (2) of Section 30 of the Consumer Protection Act, 1986 (No. 68 of 1986), the Governor hereby makes the following rules further to amend the Tripura Consumer Protection Rules, 1987, namely:-

1. Short title and commencement :-

(1). These rules may be called the Tripura Consumer Protection (Eighth Amendment) Rules, 2012.

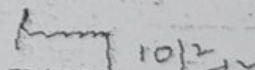
(2). They shall come into force on and from the date of their publication in the Official Gazette.

2. Amendment of rule 3 :-

In sub-rule (1) of rule 3 of the Tripura Consumer Protection Rules, 1987,

for the word and figure " Rs. 150/- the word and figure " Rs. 300/-" shall be substituted.

By order of the Governor,


B.K. Ray

Commissioner & Secretary
Government of Tripura.



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Tuesday, August 16, 2016 A. D., Sravana 25, 1938 S. E.

PART-I:- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.GOVERNMENT OF TRIPURA
FOOD, CIVIL SUPPLIES AND
CONSUMER AFFAIRS DEPARTMENT

NO.F. 7-11(10)-DF/2008(P)

Dated, Agartala, the 11th August, 2016.**NOTIFICATION**

In exercise of the powers conferred by Section 30(2) read with Sections 10(3) and 16(2) of the Consumer Protection Act, 1986 (Central Act No. 68 of 1986), the Governor hereby makes the following rules further to amend the Tripura Consumer Protection Rules, 1987 (hereinafter referred to as the Principal Rules) namely:-

1. **Short title, and commencement:-**

- (1) These rules may be called the "Tripura Consumer Protection (Ninth Amendment) Rules, 2016";
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. **Amendment of rule 3 :-**

In sub-rule (1) of rule 3 of the Principal Rules,

The expression " Rs. 300/-" will be substituted with the expression "Rs.600/-" and the expression " Rs.200/-" will be substituted with the expression " Rs. 400/-" .

3. **Amendment of rule 6 :-**

In sub-rule (1) of Rule 6 of the Principal Rules,

The expression " Rs. 300/-" will be substituted with the expression "Rs.600/-"

By order of the Governor.

(Dr. D. Basu)
Additional Secretary to the
Government of Tripura

September 16, 2016

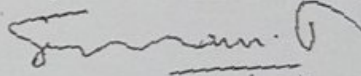
NOTIFICATION

In exercise of the powers conferred by clause (a) of sub-section (1) of Section 16 of the Consumer protection Act, 1986 (No 68 of 1986), the Governor of Tripura, in consultation with the Chief Justice of the High Court of Tripura, is pleased to appoint Justice Mr. U.B.Saha, Judge (Retd.) of High Court of Tripura as full time President of the Tripura State Consumer Disputes Redressal Commission established under clause (b) of Section-9 with effect from the date he takes over.

2. The salary admissible to Justice U.B.Saha (Retd) as President of Tripura State Consumer Disputes Redressal Commission will be regulated as per provisions under Rule 6 of the Tripura Consumer Protection Rules, 1987 in addition to other benefits as decided by the State Govt. vide U.O.No 1408/Fin(g)-13 dated 17/12/2013 as follows:

- (i) The salary and allowance shall be the same as admissible to a sitting Judge of the High Court reduced by pension.
- (ii) Rent free furnished accommodation subject to forgoing of HRA.
- (iii) Traveling allowance on official tour as admissible to Grade -1 officer of the State Government.
- (iv) Leave as admissible to employees of the State Government.
- (v) Entitlement to avail all India LTC himself with family members once in a year.
- (vi) Two personal attendants.
- (vii) One National daily newspaper and one daily local newspaper as per choice.
- (viii) Free telephone in the residence (land) not exceeding Rs. 1500/- per month
- (ix) Free electricity as per consumption.
- (x) Entitlement of official car.

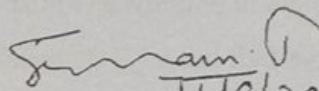
By order of the Governor,


(SRIRAM TARANTIKANTI)
Principal Secretary
to the Government of Tripura

Copy to:-

1. The Principal Secretary to the Chief Minister, Tripura.
2. The P.S. to Minister, Food Civil Supplies & Consumer Affairs, Tripura.
3. The P.S to the Chief Secretary, Government of Tripura, Agartala.

4. The Joint Secretary, Government of India, Department of Consumer Affairs, Krishi Bhavan, New Delhi-110001
5. The Registrar, National Consumer Disputes Redressal Commission, Upphokta Nayay Bhawan, F-Block, General Pool Office Complex, INA, New Delhi- 110023.
6. Hon'ble Justice Mr. Subal Baidya, Judge (Retd.), President, Tripura State Consumer Disputes Redressal Commission, Gurkhabasti, Agartala.
7. Hon'ble Justice Mr. U.B.Saha, Judge (Retd.) High Court of Tripura, Bholananda Palli, Airport Road, P.O: Kunjaban, West Tripura, Agartala - 6.
8. The Registrar General, Hon'ble High Court of Tripura.
9. The Secretary (I/C), State Commission, Agartala, Tripura.
10. The LR & Secretary to the Government of Tripura, Law Department, Civil Secretariat, Agartala.
- 11-12). The Members of the Tripura State Commission for information.
- 13-16). The President, District Forum,-----
- 17). The Director, Printing & Stationary Department, Tripura with request to kindly bring out the above Notification in an extra ordinary issue of the Tripura Gazette and to send 50 (fifty) copies of the Tripura Gazette containing the above Notification to the Food, Civil Supplies & Consumer Affairs Department immediately after publication.


16/9/2016
(SRIRAM TARANIKANTI)
Principal Secretary
to the Government of Tripura